

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 193 of 2013 &
I.A. No. 57 of 2014**

Dated : 18th February, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**NTPC Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Swagatika Sahoo
Ms. Poorva Sehgal**

**Counsel for the Respondent(s) : Mr. Pradeep Misra and
Mr. Daleep Kr. Dhyani
Mr. Manoj Kr. Sharma for R-2
Mr. R.B. Sharma for R.4, 5 & 17
Mr. M.S. Ramalingam for R.1**

ORDER

The learned counsel for the Respondent seeks some more time for filing the reply/written note to the amendment petition. Accordingly, he is directed to file the same after serving copy on the other side.

Post the matter for further hearing on **14.03.2014.**

**(Rakesh Nath)
Technical Member
ts/pr**

**(Justice M. Karpaga Vinayagam)
Chairperson**